

1	2	3	4	5	6
10. Karnataka		34	1	-	-
11. Kerala		26	3	2	2
12. Madhya Pradesh		34	6	-	-
13. Madras		29	4	-	-
14. Orissa		15	2	-	-
15. Patna		37	8	-	5
16. Punjab & Haryana		37	3	-	2
17. Rajasthan		26	2	6	8
18. Sikkim		3	1	-	-
Total		550	59	15	32
II. Supreme Court		26	1	-	-

Profit Earned by CIL

3163. SHRI NAWAL KISHORE RAI :

PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of COAL be pleased to state :

(a) whether all coal producing industrial units including Coal India Limited have been earning profit;

(b) if so, the amount of profit earned by each subsidiary of CIL during the each of the last three years;

(c) whether CIL is also likely to earn profit during the current year;

(d) if so, the estimated amount of profit likely to accrue, subsidiary-wise;

(e) the total Capital investment made in coal industry as on March, 1996; and

(f) the total amount of Capital investment made at the time of the nationalisation of coal industry?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). The position of profits earned/losses (-) incurred by the subsidiary companies of Coal India Limited (CIL), the North Eastern Coalfields under the direct control of CIL and the Singareni Collieries (SCCL) during the last three years are as under :

	(After CPRA)		
	1993-94	1994-95	Rs. in crores 1995-96 (After MOU)
	1	2	3
ECL	-70.40	-108.47	154.67
BCCL	21.56	-154.63	102.26
CCL	62.06	-118.96	- 1.43
NCL	225.23	-190.00	179.47
WCL	31.59	71.57	98.59

	1	2	3
SECL	139.84	91.78	76.96
MCL	21.27	68.01	24.75
CMPDIL	2.64	2.77	3.37
NEC	33.47	-13.14	-27.20
Total CIL	400.32	29.73	611.44
SCCL	16.26	24.99	-190.80

(c) and (d). The position of profit or loss of CIL and its subsidiaries for the current financial year of 1996-97 will be known only after the accounts of the companies are audited and then adopted at the next Annual General Meeting of CIL likely to be held in the last week of September, 1997.

(e) The total capital investment made in the coal industry as on 31.3.96 is Rs. 19400.47 crores.

(f) The total capital investment made by the Government in the coal industry at the time of nationalisation was Rs. 252.06 crores till March, 1973.

Licence for Liquor

3164. SHRI MANHARAN LAL PANDEY : Will the Minister of INDUSTRY be pleased to state :

(a) the details and the number of licences issued for IMFL (India Made Foreign Liquor) till date with their capacity;

(b) whether the various licenced units have produced liquor more than the licensed capacity;

(c) if so, the details thereof; and

(d) whether the Government are considering any proposal to penalise the units producing liquor beyond their licensed capacity?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No letters of intent for creation of fresh capacity of potable alcohol including IMFL have been issued since September, 1994. Letters of intent are initially valid for three years, during which they are required to be converted into industrial licences on fulfilment of the conditions mentioned in the letters of intent. A statement on the industrial licences granted under the Industries (Development and Regulation) Act, 1951 since 1991 till date is enclosed. All these industrial licences have been issued on conversion of the letters of intent which were granted before September 1994.

(b) to (d). The Industries (Development and Regulations) Act provides for penalties for violation of the Act and cognizance of offences. The Department of Chemicals and Petro-chemicals as the Administrative Ministry for manufacture of Indian Made Foreign Liquor through molasses route, and the Ministry of Food

Processing Industries as the Administrative Ministry for manufacture of Indian Made Foreign Liquor through non-molasses route monitor all aspects of these

industries. This is in addition to the monitoring and control by the State Governments under their own enactments with respect to potable alcohol.

STATEMENT

Details of Industrial Licenses granted for taking up the manufacture of IMFL (Indian Made Foreign Liquor) during 1991-1996 (upto November).

S.No.	Name of the Understanding	Location	Capacity	LOI No. Dt.	CIL No. and dt.
1.	Jagajit Industries Ltd.	Kapurthala Punjab	20000 K. Ltr. (Aft. Expn.)	347/89 25.5.89	79/92 28.8.92
2.	Superstar Distilleries and Foods Limited	Trichur Kerala	7500000 Ltr.	344/89 25.5.89	22/94 24.2.94
3.	South Seas Distilleries Breweries Pvt. Ltd.	Thane Maharashtra	10000 K.Ltr.	4/92 6.1.92	47/94 18.5.94
4.	The Rampur Distillery Chemical Company Ltd.	Rampur Uttar Pradesh	460 K.Ltr.	346/89 25.5.89	40/94 10.5.94
5.	Jagajit Industries Limited	Bulandshahar Uttar Pradesh	5000 K.Ltr.	873/89 10.11.89	77/94 15.7.94
6.	Seagram Manufacturing Pvt. Ltd.	Meerut Uttar Pradesh	5000 K.Ltr.	350/93 7.10.93	124/94 15.12.94
7.	Grover Vineyards Pvt. Ltd.	Bangalore Karnataka	750 K.Ltr.	434/92 8.9.92	12/95 23.1.95
8.	Amar Alcoholi Pvt. Ltd.	Bhandara Maharashtra	5000 K.Ltr.	63/92 28.1.92	28/56 15.4.96
9.	Oceanic Distilleries Pvt. Ltd.	Nasik Maharashtra	5000 K.Ltr.	284/92 5.6.92	39/96 5.6.96
10.	Clan Morgan and Co. Ltd.	Behror Rajasthan	5000 K.Ltr.	501/92 29.10.92	81/96 13.11.96

Khadi and Village Industries Commission

3165. SHRI PRABHU DAYAL KATHERIA : Will the Minister of INDUSTRY be pleased to state :

(a) the amount of loans given by the Khadi and Village Industries Commission to each State/Union Territory Khadi and Village Industries Boards during each of the last three years and the current year (upto 31st October, 1996) State/Union Territory-wise; and

(b) the criteria adopted alongwith the terms and conditions for advancing these loans?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Liquidation of PSUs by BIFR

3166. SHRI PRAMOTESH MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether any action has since been taken on the report of BIFR in respect of certain PSUs which were proposed to be liquidated;

(b) if so, the details thereof;

(c) whether the Government have received several requests from employees of the organisations and public for safeguarding the interest of these employees; and

(d) if so, the fact and details thereof and the action taken thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has reported that winding up has been recommended by it to the concerned High Court in respect of 8 Central Public Sector Undertakings (CPSUs) and 15 State Public Sector Undertakings upto 30.11.1996. As per the provisions of Section 20 (2) of the Sick Industrial Companies (Special Provisions) Act, 1985 the High Court shall, on the basis of the opinion of the BIFR, order winding up of the sick industrial company and say proceed and cause to proceed with the winding up of the sick industrial company in accordance with the provisions of the Companies Act, 1956.

(c) and (d). The action in regard to such requests as and when received is to be taken by the respective CPSU in consultation with the administrative Ministry concerned.